

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CAA 129 (ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

**NAME OF THE COMPANY: M/s Ashmeet Infrastructure Pvt. Ltd. with Competent Holdings Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 230-232**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	<b>For the Petitioner(s):</b>	Mr. Rajiv Shankar Dvivedi, Advocate Mr. S.K. Sarkar, Advocate Mr. Prasant Sarkar, C.S.		
	<b>For the Respondent(s):</b>	Mr. Amish Tandon & Mr. Ajeyo Sharma, Advocates for OL, Ms. Easha Kadian, for Ms. Lakshmi Gurung for IT Dept		

**ORDER**

Publication has also been effected in the daily newspapers "The Statesman" and "Nav Bharat Times" on 21.12.2017.

Pursuant to the publication, no objector has appeared before this Bench.

Affidavit of the Applicant company as well as that of the counsel be filed that no objection has been received by them.

Additional affidavit has been filed by the Applicants deposing that they have taken steps to serve the office of the ROC, RD, OL and Income Tax Department. Report of the RD & OL have been filed before this Bench. Report

of the RD also includes report of the Income Tax Department. They have no objection to the sanction of the proposed scheme.

To come up for clarification/ orders on 22<sup>nd</sup> January, 2018.

-S-df

**(Deepa Krishan)**  
**Member (T)**

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**(Ina Malhotra)**  
**Member (J)**